



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

शुक्रवार, जून ८, २००७/ज्येष्ठ १८, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2007 (Mah. Ord. III of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2007 (Mah. Ord. III of 2007), published under the authority of the Governor.]

### FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 8th June 2007.

**MAHARASHTRA ORDINANCE No. III OF 2007.**

### AN ORDINANCE

*further to amend the Maharashtra Contingency Fund Act.*

WHEREAS, both Houses of the State Legislature are not in session ;

AND WHEREAS, the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

Bom.  
XLVI  
of  
1956.

(३००)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title  
and  
commence-  
ment.

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2007.

(2) It shall come into force at once.

Temporary  
amendment  
of section  
2 of Bom.  
XLVI of  
1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of five hundred crore of rupees" had been substituted.

Bom.  
XLVI  
of  
1956.

## STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956) is one hundred fifty crore of rupees.

2. There has been increase in the litigation of land acquisition cases and other court matters. It is necessary to have certain amount in the Contingency Fund for making urgent payments for these court matters and other administrative expenses. Considering the heavy rain fall which Mumbai and Maharashtra State had witnessed in the past two years, the precautions will have to be taken in this year. In the event of occurrence of the natural calamities, as a urgent relief, certain sums should be available in the Contingency Fund. Similarly, for payment of the dues of Maharashtra State Co-operative Banks and others expenses an amount of Rs. 500 crore is required to be made available. These items of expenditure would constitute "New Services" and therefore they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 16th July 2007. Necessary orders for making available the funds for the above-mentioned items can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs. 150 crore. Out of this, at present a balance of Rs. 10,09,10,139 is available in the Contingency Fund after meeting expenditure on various items of emergent nature. This balance is inadequate for meeting the expenditure on the above-mentioned items. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 350 crore to make the corpus of the Contingency Fund of Rs. 500 crore, so as to meet the expenditure as aforesaid.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (Bom. XLVI of 1956) for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,  
Dated the 7th June 2007.

S. M. KRISHNA,  
Governor of Maharashtra.

By order and in the name of the  
Governor of Maharashtra,

V. K. AGGARWAL,  
Principal Secretary to Government.